

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 565/95

Transfer Application No.

Date of Decision 5.1.1996

Shri A.N.Pandey

Petitioner/s

Shri H.A.Sawant

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri V.S.Masurkar

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member (J)

Hon'ble Shri. M.R.Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ? ☒
- (2) Whether it needs to be circulated to
other Benches of the Tribunal ? ☒

M.R. Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

B.S. Hegde

(B.S.HEGDE)
MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 565/95

Shri A.N.Pandey

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (J) Shri B.S.Hegde
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri H.A.Sawant
Advocate
for the Applicant

Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 5.1.1996

(PER: B.S.Hegde, Member (J))

Heard Shri H.A.Sawant for the applicant and Shri V.S.Masurkar for the respondents. Pleadings are complete. The applicant is challenging the enquiry proceedings initiated against him in the year 1994. Respondents' counsel submits that they are prepared to complete the enquiry proceedings within a reasonable time and the OA. can be disposed of with a direction to complete the enquiry proceedings within the stipulated period.

2. In the circumstances, the OA. is disposed of with a direction that the enquiry proceedings be completed within six months by passing a speaking order. The applicant should cooperate in the enquiry to complete the proceedings failing which the enquiry will be proceeded an ex-parte.

M.R. Kolhatkar
(M.R.KOLHATKAR)

MEMBER (A)

B.S. Hegde
(B.S.HEGDE)
MEMBER (J)

corrected
Order/Judgement despatched
to Applicant/Respondent (s)
on 2/5/96

2
08/10/96

m.p. no. 505/96
for extension
of time, fixed
on 22-7-96
m
18/7

Reply to m.p. no. 505/96
filed by applicant
on 01-8-96.

ms
518/96

(32) 22-7-1996.

Shri H.A. Sawant for
the applicant.

Shri V.S. Masurkar
for the respondents.

Respondents have filed
m.p. no. 505/96 seeking
extension of time limit to
implement the judgement
dated 5.1.1996.

Applicant's counsel
seeks time to file reply to
the m.p.

List the case on
30/8/1996 for orders.

(P.P. SRIVASTAVA)
M(A)

(B.S. HEGDE)
M(J)

OS

Dated: 30.8.96

Shri H.A. Sawant for the
applicant. Ms. Y. Shenoy for Mr. V.S.
Masurkar for the respondents.

The case pertains to
disciplinary matter, it should be
placed before Division Bench
today.

(P.P. Srivastava)
M(A)

OA no. 565/95

Date 30-8-96.

M.P. no. 505/96.

Heard m. H.A. Sawant, Counsel
for applicant.

m. V.S. Masurkar, Counsel for
respondents.

Respondents have filed M.P. no. 505/96
seeking extension of time to enable
them complete the inquiry.

Ld. Counsel for the respondents
states across the bar that the
inquiry has already commenced
and four months time may be
granted.

In the facts and circumstances of
the case we grant three months time
from to-day to complete the inquiry.
No further extension would be
granted.

M.P. no 505/96 disposed of with the
above direction.

M.R. Kolhatkar

(M.R. Kolhatkar)
M(A)

B.S. Hegde
(B.S. Hegde)
M(J)

dt. 30.8.96.
order/Judgement despatched
to Applicant/Respondent(s)
on 13.9.96

218/91